

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [RSJ DEVELOPERS
PRIVATE LIMITED]

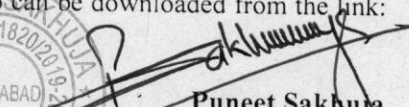
Sl. No.	Particulars	Details
1.	Name of corporate debtor	RSJ Developers Private Limited
2.	Date of incorporation of corporate debtor	23/11/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC- Delhi
4.	Corporate Identity No. of corporate debtor	U70101DL2005PTC142889
5.	Address of the registered office and principal office (if any) of corporate debtor	5 E-Block Local Shopping Centre Masjid Moth Greater Kailash II New Delhi
6.	Date of closure of Insolvency Resolution Process	30 th March, 2022
7.	Liquidation commencement date of corporate debtor	05 th May, 2022 (order uploaded on NCLT portal on 11 th May, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	RSJ Developers Private Limited IBBI Regn No. IBBI/IPA-001/IP-P- 01820/2019-2020/12792
9.	Address and e-mail of the liquidator, as registered with the Board	43, 2 nd Floor, Sector-3A, Rachna, Vaishali, Ghaziabad, Uttar Pradesh- 201010 capuneetsakhuj@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	43, 2 nd Floor, Sector-3A, Rachna, Vaishali, Ghaziabad, Uttar Pradesh- 201010 rsj.liquidation@gmail.com
11.	Last date for submission of claims	10 th June, 2022

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court VI has ordered the commencement of liquidation of the RSJ Developers Private Limited on 05th May, 2022 (order uploaded on NCLT portal on 11th May, 2022).

The stakeholders of RSJ Developers Private Limited are hereby called upon to submit their claims with proof on or before 10th June, 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016 can be downloaded from the link:
<https://ibbi.gov.in/home/downloads>


Puneet Sakhuja
Liquidator

RSJ Developers Private Limited
IBBI Regn No. IBBI/IPA-001/IP-P-01820/2019-2020/12792
Regd. Add: - 43, 2nd Floor, Sector-3A, Rachna, Vaishali,
Ghaziabad, Uttar Pradesh-201010
Email id: rsj.liquidation@gmail.com | capuneetsakhuj@gmail.com

Date: 12/05/2022
Place: Ghaziabad

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **T No.27/2022-23/SE/Q**. JAL JEEVAN MISSION-WSS to Yeroor-Phase-I-Package-3-Construction of 4.85 LL capacity OHSR at Market Junction and laying of distribution network from the OHSR in Erroor Panchayath in Kollam District. EMD: **₹2,00,000**. Tender fee: **₹10,000+1800** (18% GST-it will be paid by the contractor on reverse charge basis while filing his returns). Last date for submitting tender: **07-06-2022, 02:00 pm**. Phone: **0474 2745293**. Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**

KWA-JB-GL-6-197-2022-23 Superintending Engineer, PH Circle, Kollam

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF RSJ DEVELOPERS PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	RSJ DEVELOPERS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	23/11/2005
3. Authority under which Corporate Debtor is Incorporated/Registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70101DL2005PTC142889
5. Address of the registered office & principal office (if any) of Corporate Debtor	5, E-Block, Local Shopping Centre, Masjid Moth, Greater Kailash- II, New Delhi
6. Date of closure of Insolvency Resolution Process	30th March, 2022
7. Liquidation commencement date of Corporate Debtor	05th May, 2022 (order uploaded on NCLT portal on 11th May, 2022)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Puneet Sakhuja IBBI Registration No.: IBBI/PA-001/IP-P-01820/2019-2020/12792
9. Address and Email of the liquidator as registered with the Board	43,2nd Floor, Sector-3A, Rachna, Vaishali, Ghaziabad, Uttar Pradesh-201010 Email: capuneetsakhuja@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	43,2nd Floor, Sector-3A, Rachna, Vaishali, Ghaziabad, Uttar Pradesh-201010 Email: rsj.liquidation@gmail.com
11. Last date for submission of Claims	10th June, 2022

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court VI has ordered the commencement of liquidation of the **RSJ Developers Private Limited on 05th May, 2022** (order uploaded on NCLT portal on 11th May, 2022).

The stakeholders of **RSJ Developers Private Limited** are hereby called upon to submit their claims with proof on or before **10th June, 2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Forms under the Insolvency and Bankruptcy Board of India (Liquidation process) Regulations, 2016 can be downloaded from the link: <https://ibbi.gov.in/home/downloads>

Sd/-
Puneet Sakhuja
Liquidator, RSJ Developers Private Limited
IBBI Regn No.: IBBI/PA-001/IP-P-01820/2019-2020/12792
Regd. Add: 43,2nd Floor, Sector-3A, Rachna, Vaishali, Ghaziabad, Uttar Pradesh-201010
Email id: rsj.liquidation@gmail.com
capuneetsakhuja@gmail.com

Date : 12.05.2022
Place : Ghaziabad

Indian Bank

BO: HAUZ QAZI BRANCH DELHI-110006

Ref. **SARFAESI/22-23/02** Date: **11.05.2022**
Notice under Sec.13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

From: **Mr. Lucky Goyal, Chief Manager/ Authorized Officer, Indian Bank, To,**

Borrower(s):- Mr. Vinay Kumar S/o Shanker Bhagat

(Proprietor:- M/s Balaji Vegetable Shop).

Address:- 1884, Gali Lehsua, Kucha Pati Ram, Bazar Sita Ram, Delhi-110006.

Address:- Shop no-1202, Pvt no-2, Mohalla Imli, Kucha Pati Ram, Sita Ram Bazar, Delhi-110006.

Guarantor(s):- NA

Mortgagor(s):- NA

Sirs,

Sub: Your Cash Credit Account & Term Loan Account (A/c no-50300201557 & 50519838431 respectively) with Indian Bank, Hauz Qazi Branch us – Reg.

The first of you are individuals having Cash Credit and Term Loan Account with Indian Bank Hauz Qazi.

At the request of the first of you, in the course of banking business, the following facilities were sanctioned and were availed by first of you.

S.No.	Nature of facility	Limit (Rs. In Lacs)
1.	Cash Credit	Rs. 3.00
2.	GECLS Term Loan	Rs. 0.49

The first of you have executed the following documents for each of the said facilities:

S.No.	Nature of facility	Nature of documents
1.	Cash Credit Account	a. Demand Promissory Note. b. Acknowledgement of Debt. c. Guarantee Agreement. d. Agreement of Hypothecation
2.	Term Loan	a. Agreement of Hypothecation. b. Demand Promissory Note. c. d.

The repayments of the aforesaid loans are personally guaranteed by **Mr. Vinay Kumar S/o Shanker Bhagat** by executing an agreement of guarantee dated 19.06.2019. The repayment of the said loans are secured by Hypothecation of Stocks and Book Debts belonging to the firm **M/s Balaji Vegetable Shop** at Shop no-1202, Pvt no-2, Mohalla Imli, Kucha Pati Ram, Sita Ram Bazar, Delhi-110006 as given in the schedule hereunder.

You have acknowledged the indebtedness in respect of the aforesaid facilities from time to time. The last such acknowledgement issued in our favor for Rs.3,00,000 on 22.06.2020 & Rs.49,000 on 11.06.2020

Despite repeated requests calling upon to pay the amount together with interest, all of you and each of you who are jointly and severally liable have failed and committed default in repaying the amount due. The loan account has been classified as **NON PERFORMING ASSETS** since 30.03.2022 in accordance with the directions/guidelines relating to assets classification issued by the Reserve Bank of India.

The outstanding dues payable by you as on **11.05.2022** amounts to **Rs.3,49,005 (Three Lakh Forty nine thousand five only)** and the said amount carries further interest at the agreed rate from **11.05.2022** till date of repayment.

The term "borrower" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has been granted financial assistance by Bank or who has given any guarantee or created any mortgage or pledged as security for the financial assistance granted by the Bank.

Therefore, all of you and each of you are hereby called upon to pay the amount due as on date viz. **Rs.3,49,005 (Three Lakh Forty nine thousand five only)** together with interest from this date till date of payment within 60 days from the date of this notice issued under Sec13 (2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Security Interest (Enforcement) Rules 2002. If you fail to discharge your liabilities in full within 60 days from the date of the notice, we shall be exercising our enforcement rights under Sec 13(4) of the Act, as against the secured assets given in the schedule hereunder.

On the expiry of 60 days from the date of this Notice and your failure to comply with the demand, you are advised to hand over the possession of immovable property more fully given in the schedule here under. If you fail to hand over the possession, we shall take necessary steps to take possession for exercising our right under the Act

Please note that as per the provisions of Sec 13(13) of the Act no transfer of the secured assets (given in the schedule hereunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior consent of the Bank

Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the Bank's right to proceed with the proceedings before DRT/RO of DRT/DRT/Court and proceed with execution of the order/decreet to be obtained.

Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank guarantee and letter of credit issued and established on your behalf as well as other contingent liabilities

We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities.

The undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Act 2002 and Securities Interest (Enforcement) Rules 2002.

SCHEDULE:

The specific details of the assets in which security interest is created are enumerated hereunder:

Mortgaged assets

NA

Hypothecated assets

Hypothecation of Stock present at Shop no-1202, Pvt no-2, Mohalla Imli, Kucha Pati Ram, Sita Ram Bazar, Delhi-110006. And all Book Debts belonging to the Firm M/s Balaji Vegetable Shop.

Yours faithfully,

Chief Manager/ Authorised Officer, Indian Bank

सेन्ट्रल बैंक ऑफ इंडिया

Central Bank of India

1911 से आपका विश्व "सेन्ट्रल" TO YOU SINCE 1911

POSSESSION NOTICE

For Immovable Properties
[[Appendix-IV] See Rule 8 (I)]

BRANCH OFFICE: SHALIMAR GARDEN, SAHIBABAD, DISTT- GHAZIABAD, U.P.

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule-9 of the Security Interest (Enforcement) Rules 2002, the Bank issued a demand notice on the date mentioned against accounts and stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken the possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned against each account. The borrower in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of **Central Bank of India** for the amounts and interest thereon. Details of Properties where possession had been taken is as follows:

DESCRIPTION OF IMMOVABLE PROPERTIES

S. No.	Name of the Borrower/ Co-Borrower & Guarantors	Description of the Property Mortgaged /Charged	Date of Demand Notice	Date of Possession	Amount O/s. As Per 13(2) Notice
1.	BORROWER: MR. RAJIV S/O. SH. RANVIR SINGH	All that part and parcel of the property in the name of Mr. Rajiv S/o. Mr. Ranvir Singh , situated at Residential Plot No.H-12, entire Upper Ground Floor (Without Roof Right) Khasra No.1530, Keshav Kunj Colony, Village - Raispur District - Ghaziabad, U.P.-201001. Area of Property - 58.527 Sq.Mtr. Bounded By: East: Plot No.8 West: 18 Ft. Wide Road North: Plot No.13 South: Plot No.11	21.08.2021	11.05.2022	Rs. 20,91,858/- and interest thereon.
2.	BORROWER: MRS. MANTRESH W/O. SH. BALBIR SINGH	All that part and parcel of the property in the name of Mrs. Mantresh W/o. Mr. Balbeer Singh , Freehold Residential House No.9, (Old No.892) pertaining to Khasra No.990 Mi situated in Residential Adarsh Colony, (Near Sector 23 Guldhar-II) Hadbast Village - Dargal, Pargana - Jalalabad, Tehsil & District - Ghaziabad (U.P.)-201001. Area of Property - 72.74 Sq.Mtr. Bounded By: East: Plot Digar Malik West: 20 Ft Wide Rasta North: House of Monika Sharma South: Land of Devendra etc.	21.08.2021	11.05.2022	Rs. 15,30,823/- and interest thereon.

The Borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

PLACE: GHAZIABAD, U.P. DATE: 11.05.2022 Authorised Officer, Central Bank of India

CYIENT

Cyient Limited, 4th Floor, 'A' Wing, Plot No. 11, Software Units Layout, Infocity, Madhapur, Hyderabad - 500 081.
Ph: 040- 67641322, Email: company.secretary@cyient.com Website: www.cyient.com
CIN: L72200TG1991PLC013134

Notice of 31st Annual General Meeting and E-voting Information

NOTICE IS HEREBY given that the 31st Annual General Meeting ('AGM') of the Company is scheduled to be held on Friday, 3 June 2022 at 4.00 P.M through Video Conference ('VC')/Audio Visual Means ('OAVM') without physical presence of the members at a common venue, in compliance with the provisions of the Companies Act, 2013, MCA circular dated 5 May 2020 read with circulars dated 8 April 2020, 13 April 2020, **circular no. 19/2021 dated December 08, 2021 and circular no. 21/2021 in relation to "Clarification on holding of Annual General Meeting (AGM) through Video Conferencing (VC) or Other Audio Visual Means (OAVM)"** (collectively referred to as 'MCA Circulars') and SEBI circular dated 12 May 2020, to transact the business as set out in the Notice of AGM dated 21 April 2022.

In compliance with the said MCA circulars and SEBI Circular, the Company is sending the Notice of the AGM and Annual Report 2021-22 on 12 May 2022 through electronic mode to all the members whose email IDs are registered with the Company/Depository Participant(s), **be and the Physical annual reports have been dispatched to the shareholders who have not registered the email ids.** These documents are also available on the website of the Company at <https://www.cyient.com> website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Share Transfer Agent of the Company viz. KFin Technologies Private Limited (hereinafter referred to as 'KFin') at <https://evoting.kfintech.com/>

Pursuant to provisions of section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, members holding shares in physical or dematerialised form, as on the cut-off date i.e. 27 May 2022, may cast their vote electronically on the business as set out in the Notice of AGM of the Company through e-voting platform of KFin through their portal <https://evoting.kfintech.com/>. The detailed procedure/instructions for e-voting are contained in the Notice of 31st AGM.

In this regard, the Members are hereby further notified that:

- Remote e-voting through electronic means shall commence from 31 May 2022 (9.00 a.m.), and end on 2 June 2022 (5.00 p.m.).
- Cut-off date for the purpose of e-voting shall be 27 May 2022.
- Persons who have acquired shares and become members of the Company after the dispatch of Notice and who are eligible shareholders as on the cut-off date i.e. 27 May 2022, may contact Mr. Mohd. Mohsinuddin on (040) 6716 1562 or mohsin.mohd@kfintech.com obtain the login id and password
- Remote e-voting through electronic means shall not be allowed beyond 5.00 p.m. of 2 June 2022.
- Members present at the meeting through VC/OAVM facility and who had not cast their votes on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM. The instructions for attending the AGM through VC/OAVM are provided in the Notice of the AGM.
- Members who have cast their votes by remote e-voting prior to the AGM may also attend/ participate in the AGM through VC/OAVM facility, but shall not be allowed to cast their votes again.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail of the facility of remote e-voting as well as e-voting during the AGM.
- In case of any grievance in connection with the facility for remote e-voting, the shareholders may contact the following persons or refer to the Frequently Asked Questions (FAQs) section/e-voting user manual for shareholders available at the Downloads section on <https://evoting.kfintech.com/>
- In terms of Schedule I of the SEBI (LODR) Regulations, 2015, listed companies are required to use the Reserve Bank of India's approved electronic mode of payment such as National Automated Clearing House (NACH), National Electronic Fund Transfer (NEFT) and Real Time Gross Settlement (RTGS) for making payments like dividend to the members. Accordingly, members holding securities in demat mode are requested to update their bank details with their depository participants. Members holding securities in physical form may send a request updating their bank details to the company's Registrar and Transfer Agent. Below are the contact details of the Company & R&T Agent.

Mr. Ravi Kumar Nukala, Dy. Company Secretary Cyient Limited 4th Floor, 'A' Wing, Plot No. 11, Software Units Layout, Infocity, Madhapur, Hyderabad - 500 081 Email id: company.secretary@cyient.com Tel: 040 6764 1696	Mr. Mohd. Mohsin Uddin, Senior Manager KFin Technologies Private Limited Unit: Cyient Limited' Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal Hyderabad - 500032 Email Id: mohsin.mohd@kfintech.com Tel: 040 6764 1562
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Members who have not registered email addresses and mobile numbers, are requested to temporarily get themselves registered with KFin, by the link <https://ris.kfintech.com/clientservices/mobileereg/mobileemailreg.aspx> to receive copies of the Annual Report for FY2022 along with the Notice of the 31st AGM containing the details procedure/instructions for participation in the AGM through VC/OAVM facility.

For Cyient Limited
Sd/-
Sudheendhra Putty
Company Secretary

Place: Hyderabad
Date: 12 May, 2022

MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO - U65922KL2010PLC025624, Corporate Office: 12/A 01, 13th floor, Parinee Crescendo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-82728517 Email id: authorised.officer@muthoot.com

APPENDIX -IV[Rule 8(1)] Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the M/s. Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this:

Sr. No.	Name of Borrower / Co-Borrower/ Guarantor	Date of Demand notice	Total Outstanding Amount	Description of Secured Asset(s) / Immovable Property (ies)	Date of Possession
1	LAN No. 15100101213 Somdutt Chura Dham Vati, Suresh Pal	13-Feb-2022	492,610.99/- as on 09-Feb-2022	All That Part And Parcel Of The Property Consisting Of Plot Addressing Plot Area 80 Sq Yrd, Kharsa No 598, Village - Sira, (Kasra Greater Noida) Pargana Dankor, Tehsil & Distt Gautam Budh Nagar, Uttar Pradesh East: Plot Of Sukma, West: Plot Of Subin, North: Property Of Pralhad, South: 12 Feet Wide Road	10 May 2022

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the M/s Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place : Ghaziabad, Rajasthan, Date :14-05-2022 Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited

MAHINDRA RURAL HOUSING FINANCE LIMITED
Corporate Office:- Mahindra Rural Housing Finance Ltd. Sadhana House, 2nd Floor, 570, P.B.Marg Worli, Mumbai 400 018 India,Tel:- +91 22 66523500 Fax: +91 22 2497274
Branch Office: LDA Colony,82/B70 Kanpur Road, Near Phoneix Mall, Lucknow.

VIMTA LABS LIMITED
CIN: L24110TG1990PLC011977
Registered Office: 142, IDA Phase II, Cherlapally, Hyderabad – 500051, India
Tele - +91 4027264141; Fax: +91 4027263657, E-Mail: shares@vimta.com. Website: www.vimta.com

